

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

2.

APPEAL/23(MB)/2024

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 25.04.2024

NAME OF THE PARTIES: Kanan Investments And Properties Pvt. Ltd.
Vs
RoC, Mumbai

SECTION: 252(3) OF THE COMPANIES ACT, 2013.

ORDER

This matter is heard through Video Conference:

1. Mr. Aniket Malu, Ld. Counsel for the Appellant present (VC).
2. RoC report is not available.
3. Registry is directed to issue Court Notice to the RoC, Mumbai and place on record the copy of the notice along with tracking report. RoC is directed to file its report within two weeks.
4. List this matter on 13.06.2024.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)